NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 779/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2017

NAME OF THE PARTIES:

Nimisha Shashikant Mehta

V/s.

Maharaja Dyeing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER

C.P. No. 779/I&BC/NCLT/MB/MAH/2017

Not on Board. A Mention has been made.

- 1. The Learned Representative of the Petitioner is present.
- 2. Registry is directed to put up with the Record on **1**st **November 2017**.
- 3. The Learned Counsel is directed to Show Cause why the para Nos. 7 and 8 in the Letter addressed to the IRP is written and what was the basis of writing those paras.
- 4. If need be, whether can be treated as Contempt of the Court Order.
- 5. The Learned Counsel shall also revert back the outcome of today's proceedings to the Hon'ble High Court.

Sd/-

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 27.09.2017

M.K. Shrawat Member (Judicial)